

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3855  
TO BE ANSWERED ON 24.03.2025**

**WELFARE AND SOCIAL SECURITY OF MIGRANT WORKERS**

**3855. SHRI SUDHAKAR SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the steps taken by the Government to ensure the welfare, rights and social security of migrant labourers, particularly those from States like Bihar, which have a high outflow of migrant workers;**
- (b) the details of the data on the number of migrant labourers registered under Government schemes including those benefiting from programmes like the e-Shram portal, One Nation One Ration Card (ONORC) and other labour welfare schemes, State-wise;**
- (c) whether the Government has established any tracking mechanism to monitor working conditions, wages and safety of migrant labourers, especially those employed in high-risk industries like construction, manufacturing and agriculture, if so, the details thereof; and**
- (d) the details of the measures taken/to be taken by the Government to ensure access to healthcare, housing and education for migrant labourers and their families, particularly those working in urban centres far from their home States?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been enacted to protect the interest of the migrant workers including those from Bihar. The Act provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. Workers employed with such establishments are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.**

**Contd..2/-**

**This Act has been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline to migrant workers.**

**Ministry of Labour & Employment has launched the eShram portal (eshram.gov.in) on 26<sup>th</sup> August 2021 for creation of a comprehensive National Database of the Unorganised Workers (NDUW), including migrant workers, seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. As on 19.03.2025, over 30.71 crore unorganized workers, including migrant workers, are registered on eShram.**

**Ministry of Labour & Employment is sharing eShram data with all States/ UTs' Labour departments through Data Sharing Portal (DSP) and/or Application Programming Interface (API).**

**In keeping with the vision of the Budget Announcement, 2024-25, on developing eShram as a "One-Stop-Solution" for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram-"One-Stop-Solution" on 21st October 2024. eShram-"One-Stop-Solution" entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers, including migrant workers, registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.**

**So far, 13 schemes of different Central Ministries/Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM-SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana- Urban (PMAY-U) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY).**

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